

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3184

ANSWERED ON:20.12.2004

INTRODUCTION OF CONTRACT SYSTEM FOR CRICKET PLAYERS

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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Board of Control for Cricket in India (BCCI) has introduced contract system for the cricket players;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the reasons for repeated involvement of the BCCI in legal disputes?

Answer

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT)

(a) Yes, Sir.

(b) As per information received from the Board of Control for Cricket in India (BCCI), this is an annual contract restricted to 20 cricketers every year. The cricketers are selected by a committee comprising of the President, BCCI; Secretary, BCCI; Chairman of the Selection Committee and the Coach of the Indian team. The Captain of the Indian team is also consulted in the matter.

The selected players are graded in three categories 'A', 'B' and 'C' and the players listed in these categories are paid Rs. 50 lakhs, Rs. 35 lakhs and Rs. 20 lakhs, respectively in addition to their match fees.

The purpose of the contract system is to ensure more accountability from the players and at the same time, offering them protection in case of exigencies like injury etc.

(c) A number of court cases have been filed against BCCI in the recent past. They relate mainly to BCCI's selection policy; management and style of functioning and lack of transparency in the procedures. Some of these issues have also been raised with reference to BCCI's associate members.